

**GENERAL CIRCULAR No.09/2019**

**Sub:** Affixing of Welfare Fund Stamps on Vakalaths and Interlocutory Applications – reg.

**Ref:** 1] Amended General Circular No.2/2003, dated 21.6.2004 issued by this office.  
2] General Circular dated 18.5.2005 issued by this office  
3] Letter No.LCA.I/66/2014, dated 12.06.2017 issued by this office.  
4] Letter No.KSBC/1988/2019 dt. 28.11.2019 from the Chairman, Karnataka State Bar Council, Bengaluru.

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This office has issued General Circulars vide reference No.1 and 2 to the High Court and to all the Subordinate Courts in the State requesting to ensure that every Vakalath (including memo of appearance) filed by Advocates/ Government Pleaders/ Addl. Government Pleaders/ Assistant Government Pleaders and interim application filed in all proceedings are affixed with Welfare Fund Stamps of Rs.10/- and Rs.5/- respectively and without Welfare Fund Stamps as aforesaid shall not be received in any Court/ Tribunal/Authorities.

Further, this office vide letter under reference No.3, has issued instructions to the High Court and Subordinate Courts/ Tribunals to verify and scrutinize the welfare stamps on Vakalaths and Interlocutory Applications as prescribed in the amended Section 23 (1)(i) to the Act No.12 of 2017 of the Karnataka Advocates Welfare Fund (Amendment) Act, 2017.

Now it is brought to the notice that the prescribed welfare fund stamps are not being affixed on the Vakalaths and Interlocutory applications for various reasons such as non-availability. But Bar Council has confirmed that this ground is not tenable as they are available in sufficient quantity.

Hence, all the Officers and officials working on the judicial side of the High Court of Karnataka, Principal Bench, Bengaluru, Benches at Dharwad and Kalaburagi and all the Judicial Officers of Subordinate Courts / Tribunals/ Authorities in the State are hereby directed to ensure scrupulously that the Welfare Fund stamps of

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Rs.50/- is affixed on every Vakalath (including memo of appearance) filed in the High Court and Rs.30/- is affixed on every Vakalath (including memo of appearance) filed in the Subordinate Courts or in any Tribunals or any other Authority and Welfare Fund stamps of Rs.20/- is affixed on every Interlocutory application filed before the High Court, Subordinate Courts, Tribunals or any other authority as prescribed in the amended Section 23 (1)(i) and 23 (1A)(ii) to the Act No.12 of 2017 of the Karnataka Advocates' Welfare Fund (Amendment) Act, 2017.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

**Sd/-**

**(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL**

**Copy to:-**

1. Private Secretaries to all the Hon'ble Judges of Principal Bench, Bengaluru, and Benches at Dharwad and Kalaburagi.
2. The Registrar General, Registrar (Vigilance), Registrar (Judicial), Registrar (Administration) Registrar (Recruitment), Registrar (Computers), Registrar (Infrastructure & Maintenance) and Registrar (R & S)
3. The Additional Registrar General of Dharwad and Kalaburagi Benches.
4. The Central Project Co-ordinator, with a request to web-host the General Circular in the High Court official web site.

**Copy for information and necessary action to:**

1. All the Group 'A' Officers of this High Court.
2. All the Section Officers (Judicial side) of this High Court.
3. The Prl. City Civil & Sessions Judge, Bangalore City and all the Prl. District & Sessions Judges in the State with a request to communicate the same to all the Judicial Officers/ Presiding Officers coming under their units.
4. The Chief Judge, Court of Small Causes, Bangalore.
5. All the Prl. Judges of the Family Courts in the State.
6. The Presiding Officers of Labour Courts & Industrial Tribunals in the State.
7. The Registrar, Karnataka Appellate Tribunal, Bengaluru.
8. The Registrar, Karnataka Administrative Tribunal, Bengaluru.
9. The Director, Mediation Center, Bengaluru.
10. The Director, Arbitration Center, Bengaluru.
11. The Director, Karnataka Judicial Academy, Bengaluru.
12. The Chairman, Karnataka State Bar Council, Bengaluru.
13. The Advocate General, High Court Building, Bengaluru.
14. The Registrar, Lokayuktha, M.S. Building, Bengaluru.
15. The Member Secretary, KSLSA, Bengaluru.
16. The Director, Karnataka State Transport Appellate Tribunal, Bengaluru.
17. Circular copy.
18. Office copy.